NHRC report on post-poll violence: Calcutta High Court on Thursday gave the West Bengal government a "last opportunity" to file an affidavit stating its position on the NHRC report on post-poll violence in the state by July 26. Advocate Abhishek Manu Singhvi, appearing for the state, disputed the findings of the report, contending that there were several discrepancies in this report and many incidents in the report were actually in the category of pre-poll violence. He also contended that the report is politically motivated.

Will meet Modi during Delhi trip, says Mamata

STATESMAN NEWS SERVICE

Chief minister Mamata Banerjee today said she will meet Prime Minister Narendra Modi when she visits Delhi next week.

This will be the first oneon-one meeting between the two leaders after Miss Banerjee returned to power for the third consecutive term on 2 May. 'I will go to Delhi for 2-3 days. I will meet the President if I get time. The PM has given me time. I will meet him," said Miss Banerjee at Nabanna today while slamming the central government over a range of issues from the Pegasus snooping scandal to the tax raids on media houses.

Miss Banerjee said the Pegasus snooping scandal was "bigger" than the 1972 Watergate scandal in the US and coupled with the latest taxraids on media houses, signalled a "super-emergency" in the country.

"I condemn the attack on theowners and journalists of Dainik Bhaskar. On one side, the raids and on the other side Pegasus. This is dangerous," she said. Miss Banerjee's trip to Delhi is being seen as an attempt to galvanise the disjointed Opposition to take on the might of the ruling BJP in 2024, when the next Lok Sabha elections are scheduled.

Miss Banerjee today reiterated that there was no postpoll violence in the state and all incidents related to violence were "sporadic" and "prepoll". Till 3 May the administration was under the ECI and the incidents happened at that time. After taking oath on 5 May, the total DM and police set up had to be changed to ensure law and order," she said.

She complained that the areas where the BJPwon had witnessed much higher incidents of violence and murders. Slamming the BJP for



Mamata said that the Clobal Advisory Committee will meet on 5 August to discuss the third Covid wave even though the Centre has not yet started any such discussion

politicising institutes she said the party had appointed one of their leaders as the NHRC head and had given violence-related report from their office, which was given to the press before submitted to court. 'If judiciary, press, independent institutions and civil society become weak then dangerous autocracy is practiced in the name of democracy," she said. Miss Banerjee said that the Global Advisory Committee will meet on 5 August to discuss the third Covid wave even though the Centre has not yet started any such discussion.

Condemning the tax raids in Dainik Bhaskar's office, Miss Banerjee said it was a deliberate move by the Modiled central government to harass the editor, reporters, editorial staffs and others since they bravely reported the way Modi and handled the Covid-19 crisis and threw the country down the gauntlet.

She called the raid "vindictive" that aims to muzzle voices that speak the truth. "It's a grave violation that undermines the very principles of democracy," she said.

Urging the media fraternity to stay united, Miss Banerjee said, "together we shall defeat the autocratic forces." She appealed to opposition leaders and members of civil society to build a sustained protest against against Pegasus "Snoopgate".

"Why the Centre has used these spyware against the opposition leaders, judges, journalists, bereaucrats and evenagainst some of their own ministers?" she asked.

Miss Banerjee said under BJP, democracy is in peril as the saffron camp is trying to destroy all the four pillars of democracy by snooping on the legislators, executives, judges and media.

By increasing fuel price hike, the Centre has accrued Rs 3.7 lakh crore from the taxpayers, she asking, "Has the money been spent to procure Pegasus spyware?"

पश्चिम बंगाल में चुनाव बाद हिंसा एनएचआरसी रिपोर्ट पर हाईकोर्ट ने प्रदेश सरकार से मांगा हलफनामा

कोलकाता, २२ जुलाई (एजेंसी)

कलकत्ता हाईकोर्ट ने बृहस्पतिवार को पश्चिम बंगाल सरकार को निर्देश दिया कि वह राज्य में चुनाव उपरांत हुई हिंसा के मामले में तैयार एनएचआरसी की रिपोर्ट पर हलफनामे के जरिये जवाब दाखिल करे। हाईकोर्ट की पांच न्यायाधीशों की पीठ पश्चिम बंगाल में विधानसभा चुनाव के नतीजों के बाद कथित तौर पर लोगों पर हमले करने, घरों से भागने पर मजबूर करने और संपत्ति को नष्ट करने के खिलाफ दाखिल कई जनहित याचिकाओं पर सुनवाई कर रही है। अदालत ने राज्य सरकार को 26 जुलाई तक हलफनामा दाखिल करने को कहा है। इस मामले पर अगली सुनवाई 28 जुलाई को होगी।

राज्य सरकार पर लगे आरोपों पर राष्ट्रीय मानवाधिकार आयोग की जांच समिति ने अपनी रिपोर्ट में कहा कि राज्य में स्थिति 'कानून के राज' के बजाय 'राजा के राज' जैसी है। सात सदस्यीय समिति ने 13 जुलाई को हाईकोर्ट में अपनी रिपोर्ट जमा की, जिसमें अनुशंसा की गई है कि हत्या और दुष्कर्म जैसे गंभीर मामलों की जांच सीबीआई को सौंपी जानी चाहिए और इन मामलों की सुनवाई राज्य से बाहर होनी चाहिए।

HINDUSTAN, Delhi, 23.7.2021 Page No. 8, Size:(29.74)cms X (14.86)cms.

एनएचआरसी की रिपोर्ट पर हलफनामा दे

कोलकाता | एजेंसी

कलकत्ता उच्च न्यायालय ने गुरुवार को पश्चिम बंगाल सरकार को निर्देश दिया कि वह राज्य में चुनाव उपरांत हुई हिंसा के मामले में तैयार एनएचआरसी की रिपोर्ट पर हलफनामे के जरिये जवाब दाखिल करे।

उच्च न्यायालय की पांच न्यायाधीशों की पीठ पश्चिम बंगाल में विधानसभा चुनाव के नतीजे आने के बाद कथित तौर पर लोगों पर हमले करने, घरों से भागने पर मजबूर करने और संपत्ति को नष्ट करने के खिलाफ दाखिल कई जनहित याचिकाओं पर सुनवाई कर रही है। अदालत ने राज्य सरकार को

स्वतंत्र जांच एजेंसी से निष्पक्ष जांच कराने की मांब

एक याचिकाकर्ता का पक्ष रख रहे वरिष्ठ अधिवक्ता महेश जेठमलानी ने अदालत वे समक्ष कहा कि एनएचआरसी की रिपोर्ट पश्चिम बंगाल की कानून व्यवस्था की सही रिथति को प्रतिबिंबित करती है। उन्होंने कार्यवाहक मुख्य न्यायाधीश न्यायमूर्ति राजेश बिंदल की पीठ से अनुरोध किया कि हत्या और दुष्कर्म जैसे जघन्य अपराधों की जां स्वतंत्र जांच एजेंसी को दी जाए ताकि निष्पक्ष जांच हो सके।

> राज्य में स्थिति कानून के राज के बज राजा के राज जैसी है। सात सदस्य समिति ने 13 जुलाई को उच्च न्यायाल में अपनी रिपोर्ट जमा की, जिस अनुशंसा की गई है कि हत्या अ दुष्कर्म जैसे गंभीर मामलों की जॉ सीबीआई को सौंपी जानी चाहिए अ

26 जुलाई तक हलफनामा दाखिल करने को कहा है। वहीं, इस मामले पर अगली सुनवाई 28 जुलाई को होगी। राज्य की ममता बनर्जी सरकार पर लगे आरोपों पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की जांच समिति ने अपनी रिपोर्ट में कहा कि

एनएचआरसी की रिपोर्ट पर बंगाल सरकार से हलफनामा मांगा

चाहिए और इन मामलों की सुनवाई राज्य से बाहर होनी चाहिए। एक याचिकाकर्ता का पक्ष रख रहे वरिष्ठ अधिवक्ता महेश जेठमलानी ने अदालत के समक्ष कहा कि एनएचआरसी की रिपोर्ट पश्चिम बंगाल की कानून व्यवस्था की सही स्थिति को प्रतिबिंबित करती है।

रिपोर्ट में कहा कि राज्य में स्थिति 'कानून के राज' के बजाय' राजा के राज' जैसी है। सात सदस्यीय समिति ने 13 जुलाई को उच्च न्यायालय में अपनी रिपोर्ट जमा की, जिसमें अनुशंसा की गई है कि हत्या और दुष्कर्म जैसे गंभीर मामलों की जांच सीबीआई को सौंपी जानी

भागने पर मजबूर करने और संपत्ति को नष्ट करने के खिलाफ दाखिल कई जनहित याचिकाओं पर सुनवाई कर रही हैं। अदालत ने राज्य सरकार को 26 जुलाई तक हलफनामा दाखिल करने को कहा है।

वहीं, इस मामले पर अगली सुनवाई 28 जुलाई को होगी। राज्य को ममता बनर्जी सरकार पर लगे आरोपों पर राष्ट्रीय मानवाधिकार आयोग (की जांच समिति ने अपनी

कोलकाता, (पंजाब केसरी): कलकत्ता उच्च न्यायालय ने बृहस्पतिवार को पश्चिम बंगाल सरकार को निर्देश दिया कि वह राज्य में चुनाव उपरांत हुई हिंसा के मामले में तैयार एनएचआरसी की रिपोर्ट पर हलफनामे के जरिये जवाब दाखिल करे। उच्च न्यायालय की पांच न्यायाधीशों की पीठ पश्चिम बंगाल में विधानसभा चुनाव के नतीजे आने के बाद लोगों पर हमले करने, घरों से

Provide ₹4L relief to patients given HIV+ blood: Rights body

SAMEER SINGH TRIBUNE NEWS SERVICE

BATHINDA, JULY 22

The National Human Rights Commission (NHRC), in a letter issued to the Chief Secretary, has directed to provide a compensation of Rs 4 lakh each to the victims who were transfused HIV-positive blood at the Civil Hospital in Bathinda last year.

Notably, a seven-year-old thalassemic girl patient and another woman were transfused HIV-positive blood at the blood bank unit of the Civil Hospital. Later, owing to gross negligence on the part of the staff, five more patients were given this blood on different occasions thereby putting lives in danger.

In a letter to the Chief Secretary, NHRC Deputy Director Debindra Kundra said the matter of compensation to the victims was brought to the notice of the state govern-

Terms incidents criminal acts

ment on previous occasions as well but nothing was done. The NHRC said the state government must provide a compensation of Rs 4 lakh each to two victims and also file a compliance report and details of payment made to it on or before August 27, 2021, failing which the commission would exercise its powers to ensure compliance of the directive. The NHRC noted that it was negligence and a criminal act by the hospital staff that HIVpositive blood was given to patients. It further added a staff member of the blood bank unit deliberately invited an infected person for blood donation and transfused it to children and other patients to settle scores with the other staff members of the unit.

एनएचआरसी की रिपोर्ट के जवाब में हलफनामा दे बंगाल सरकारः कोर्ट

भाषा। कोलकाता

कलकत्ता उच्च न्यायालय ने बहस्पतिवार को पश्चिम बंगाल सरकार को निर्देश दिया कि वह राज्य में चुनाव उपग्रंत हुई हिंसा के मामले में तैयार एनएचआरसी की रिपोर्ट पर हलफनामे के जरिए जवाब दाखिल करे। उच्च न्यायालय को पांच न्यायाधीशों की पीठ पश्चिम बंगाल में विधानसभा चुनाव के नतीजे आने के बाद कथित तौर पर लोगों पर हमले करने, घरों से भागने पर मजबूर करने और संपत्ति को नष्ट करने के खिलाफ दाखिल कई जनहित याचिकाओं पर सुनवाई कर रही है। अदालत ने राज्य सरकार को 26 जुलाई तक हलफनामा दाखिल करने को कहा सनवाई 28 जुलाई को होगी।

राज्य की ममता बनर्जी सरकार पर लगे आरोपों पर राष्ट्रीय मानवाधिकार आयोग की जांच समिति ने अपनी रिपोर्ट में कहा कि राज्य में स्थिति कानून के राज के बजाय राजा के राज जैसी है। सात सदर्स्डय समिति ने 13 जुलाई को उच्च न्यायालय में अपनी रिपोर्ट जमा की, जिसमें अनुशंसा की गई है कि हत्या और दुष्कर्म जैसे गंभीर मामलों की जांच सीबीआई को सौंपी जानी चाहिए और इन मामलों की सुनवाई राज्य से बाहर होनी चाहिए। एक बदनाम कर रही है।

प्रतिवादी की ओर से पेश वरिष्ठ अधिवक्ता अभिषेक मन सिंघवी ने दावा किया कि एनएचआरसी की रिपोर्ट में अनियमितता है और इसमें अपराध के उन आरोपों को शामिल किया है जो दो मई को पश्चिम बंगाल विधानसभा चुनाव के नतीजे आने से पहले के हैं। उन्होंने आरोप लगाया कि रिपोर्ट में राजनीतिक पहल की ब आ रही है। एक याचिकाकर्ता का पक्ष रख रहे वरिष्ठ अधिवक्ता महेश जेठमलानी ने अदालत के समक्ष कहा कि एनएचआरसी की रिपोर्ट पश्चिम बंगाल की कानून व्यवस्था की सही स्थिति को प्रतिबिंबित करती है। उन्होंने कार्यवाहक मुख्य न्यायाधीश न्यायमूर्ति राजेश बिंदल की पीठ से अनरोध किया है। वहीं, इस मामले पर अगली कि हत्या और दुष्कर्म जैसे जघन्य अपराधों की जांच स्वतंत्र जांच एजेंसी को दी जाए ताकि निष्पक्ष जांच हो सके। एनएचआरसी ने अपनी रिपोर्ट में राज्य में सत्तारूढ दल के समर्थकों द्वारा मुख्य विपक्षी पार्टी के लोगों पर प्रतिशोधात्मक हिंसा की भी चर्चा की है। वहीं, एनएचआरसी की टिप्पणी की आलोचना करते हुए मुख्यमंत्री ममता बनर्जी ने आरोप लगाया कि केंद्र सरकार राजनीतिक हिसाब चुकता करने के लिए निष्पक्ष एजेंसियों का इस्तेमाल कर रही है और राज्य को

WB post-poll violence: Calcutta HC asks TMC govt to file ...

https://www.newindianexpress.com/nation/2021/jul/22/wb-post-poll-violencecalcutta-hc-asks-tmc-govt-to-file-affidavit-on-nhrc-report-2333841.html

The Calcutta High Court on Thursday gave the West Bengal government a "last opportunity" to file an affidavit stating its position on the NHRC report on post-poll violence in the state by July 26.

A five-judge bench hearing a clutch of PILs alleging that people were subjected to assault, made to flee homes and property was destroyed as a result of post-poll violence in Bengal, directed that the matter will be taken up for hearing again on July 28.

The bench, taking note of a request by the counsel for the state to grant further time for filing response to the report given by the National Human Rights Commission (NHRC), said that on the last date of hearing time was granted, but no affidavit was filed.

"Last opportunity is granted to file affidavit, if any, on or before July 26, 2021," the bench, comprising Acting Chief Justice Rajesh Bindal and justices I P Mukerji, Harish Tandon, Soumen Sen and Subrata Talukdar, said.

It also refused a prayer of the state for supply of a copy of the Annexure-I to the report.

"We do not find that there is any requirement to supply the same as it contains the name of the victims of sexual violence. Entire report shall be supplied to the investigating officer/agency, which will investigate the matter," the court said.

In an indictment of the Mamata Banerjee government, the NHRC inquiry committee report had said the situation in the state is a manifestation of "Law of Ruler" instead of "Rule of Law".

The seven-member committee, which submitted its report before the high court on July 13, recommended that investigation in grievous offences like murder and rape be handed over to the CBI, and these cases should be tried outside the state.

Appearing for one of the respondents, senior advocate Abhishek Manu Singhvi claimed there were irregularities in the NHRC report and that it contained allegations of crime that preceded the date of declaration of West Bengal assembly election results on May 2.

He also alleged that the report smacked of political consideration.

Representing one of the petitioners, senior advocate Mahesh Jethmalani submitted that the NHRC report reflected the true law and order situation in West Bengal.

He urged the bench, presided by Acting Chief Justice Rajesh Bindal, to hand over investigation into heinous crimes like murder and rape to an independent investigating agency for an impartial probe.

The NHRC, in its report, had also talked about "retributive violence" by supporters of the ruling party against those of the main opposition party.

Criticising the NHRC observations, Chief Minister Mamata Banerjee had accused the BJP-led government at the Centre of "using impartial agencies to settle political scores" and "malign" the state.

चुनाव बाद हिंसा की रिपोर्ट पर जवाब दे राज्य सरकार

कलकत्ता हाईकोर्ट ने प.बंगाल सरकार को दिया निर्देश

🔳 कोलकाता (भाषा)।

कलकत्ता उच्च न्यायालय ने बृहस्पतिवार को पश्चिम बंगाल सरकार को निर्देश दिया कि वह राज्य में चुनाव उपरांत हुई हिंसा के मामले में तैयार एनएचआरसी की रिपोर्ट पर हलफनामे के जरिए जवाब दाखिल करे।

उच्च न्यायालय की पांच न्यायाधीशों की पीठ पश्चिम बंगाल में विधानसभा चुनाव के नतीजे आने के बाद कथित तौर पर लोगों पर हमले करने, घरों से भागने पर मजबूर करने और संपत्ति को नष्ट करने के खिलाफ दाखिल कई जनहित याचिकाओं पर सुनवाई कर रही है। अदालत ने राज्य सरकार को 26 जुलाई तक हलफनामा दाखिल करने को कहा है। वहीं, इस मामले पर अगली सुनवाई 28 जुलाई को होगी। राज्य की ममता बनर्जी सरकार पर लगे आरोपों पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की जांच समिति ने अपनी रिपोर्ट में कहा कि राज्य में स्थिति कानून के राज के बजाय राजा के राज जैसी है। सात सदस्यीय समिति ने 13 जुलाई को उच्च न्यायालय में अपनी रिपोर्ट जमा की, जिसमें अनुशंसा की गई है कि हत्या और दुष्कर्म

बंगाल हाईकोर्ट ने दिया निर्देश, 26 जुलाई तक का दिया समय

जैसे गंभीर मामलों की जांच सीबीआई को सौंपी जानी चाहिए और इन मामलों की सनवाई राज्य से बाहर होनी चाहिए।

एक प्रतिवादी की ओर से पेश वरिष्ठ अधिवक्ता अभिषेक मनु सिंघवी ने दावा किया कि एनएचआरसी की रिपोर्ट में अनियमितता है और इसमें अपराध के उन आरोपों को शामिल किया है जो दो मई को पश्चिम बंगाल विधानसभा चनाव के नतीजे आने से पहले के हैं। उन्होंने आरोप लगाया कि रिपोर्ट में राजनीतिक पहलू की बू आ रही है। एक याचिकाकर्ता का पक्ष रख रहे वरिष्ठ अधिवक्ता महेश जेठमलानी ने अदालत के समक्ष कहा कि एनएचआरसी की रिपोर्ट पश्चिम बंगाल को कानून व्यवस्था की सही स्थिति को प्रतिबिंबित करती है। उन्होंने कार्यवाहक मुख्य न्यायाधीश न्यायमूर्ति राजेश बिंदल की पीठ से अनुरोध किया कि हत्या और दुष्कर्म जैसे जघन्य अपराधों की जांच स्वतंत्र जांच एजेंसी को दी जाए ताकि निष्पक्ष जांच हो सके। एनएचआरसी ने अपनी रिपोर्ट में राज्य में सत्तारूढ दल के समर्थकों द्वारा मुख्य विपक्षी पार्टी के लोगों पर प्रतिशोधात्मक हिंसा को भी चर्चा की है

NHRC report politically motivated: State tells Cal HC

OUR CORRESPONDENT

KOLKATA: The report submitted by the National Human Rights Commission (NHRC) on the post-poll violence that transpired in West Bengal after the 2021 Assembly elections is politically motivated, the Mamata Banerjee government told the Calcutta High Court on Thursday. Senior advocate Abhishek Manu Singhvi representing the Bengal government, told the five-judge Bench hearing the case, that the State should be given adequate time to respond to the NHRC report.

"NHRC report is a politically motivated report. The homilies on independence of NHRC is laughable," Singhvi submitted. **Continued on P4**

Report politically motivated

The Court eventually granted the State government time till July 26 to file its response to the NHRC report and posted the case for further hearing on July 28.

"Request has been made by State to give them further time to file response to NHRC report. One last opportunity is granted to file affidavit of any before July 26. Matter to be taken up on July 28 at 11 am," the Court ordered.

A seven-member committee of the NHRC had visited Bengal to hold an inquiry into allegations of widespread political violence in the state after the TMC had swept to power for the third consecutive time after inflicting a resounding defeat on the BJP.

The NHRC probe itself came pursuant to an order passed by the Calcutta High Court, on June 18, directing the Chairperson of NHRC to constitute a committee to examine complaints by persons displaced by post-poll violence.

The order was passed on a bunch of petitions alleging that many people from the Opposition party were subject to violence by TMC workers.

The NHRC after the investigation had submitted its report accusing the ruling TMC of turning affairs into the "law of ruler", instead of "rule of law".

When the case before the High Court was heard on Thursday, NHRC counsel Subir Sanyal

maintained that the allegations should be probed by an independent agency without any intervention from the state government.

The Court, however, did not approve of the NHRC taking such a stand.

"You (NHRC) should not tell how to go forward based in report. That is for petitioner and State to argue. You (NHRC) are not a contesting party. You are not allowing others to make submissions," the Bench remarked.

Refraining to comment on the issue as the matter is sub-judice, Chief Minister Mamata Banerjee on Thursday accused the NHRC of submitting a report that was prepared by the BJP containing fabricated stories — like fake videos — to the Court in connection with the issue. Moreover, it had been made public before the Court gave its verdict.

She also claimed that her party workers were killed in those areas where BJP has won seats in the Assembly polls.

"There was no post-poll violence in the state. The incidents had taken place when the law and order situation was under the Election Commission's jurisdiction. I had taken oath on May 5 and made necessary changes in the administrative set-up as all officers were changed by the EC. BJP killed people wherever they have won," Banerjee said.

She further maintained: "They have posted a BJP's man as a member of the NHRC. If needed, check his details on social media. The report was given as per the directions received from the BJP party office. It was made public before the Court gave its order in the matter. Fabricated incidents have been highlighted in the report, including circulation of fake videos."

Provide ₹4L relief to patients given HIV+ blood: Rights body

SAMEER SINGH

BATHINDA, JULY 22

The National Human Rights Commission (NHRC), in a letter issued to the Chief Secretary, has directed to provide a compensation of Rs 4 lakh each to the victims who were transfused HIV-positive blood at the Civil Hospital in Bathinda last year.

Notably, a seven-year-old thalassemic girl patient and another woman were transfused HIV-positive blood at the blood bank unit of the Civil Hospital. Later, owing to gross negligence on the part of the staff, five more patients were given this blood on different occasions thereby putting lives in danger.

In a letter to the Chief Secretary, NHRC Deputy Director Debindra Kundra said the matter of compensation to the victims was brought to the notice of the state govern-

Terms incidents criminal acts

ment on previous occasions as well but nothing was done. The NHRC said the state government must provide a compensation of Rs 4 lakh each to two victims and also file a compliance report and details of payment made to it on or before August 27, 2021, failing which the commission would exercise its powers to ensure compliance of the directive. The NHRC noted that it was negligence and a criminal act by the hospital staff that HIVpositive blood was given to patients. It further added a staff member of the blood bank unit deliberately invited an infected person for blood donation and transfused it to children and other patients to settle scores with the other staff members of the unit.

बंगाल हिंसा पर ममता सरकार को हलफनामा देने का आखिरी मौका

राज्य ब्यूरो, कोलकाता : कलकत्ता हाई कोर्ट ने बंगाल में चुनाव बाद हिंसा के मामलों में पक्ष रखने के लिए बंगाल सरकार को 26 जुलाई तक हलफनामा पेश करने को कहा है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अधिवक्ता ने कोर्ट से कहा कि राज्य में अब भी हिंसा जारी है। राज्य सरकार की ओर से अधिवक्ता ने कहा कि चुनाव बाद हिंसा पर हाई कोर्ट को सौंपी गई एनएचआरसी की रिपोर्ट में कई विसंगतियां हैं तथा यह राजनीति से प्रेरित है। मामले की अगली सुनवाई 28 जुलाई को है। बता दें, एनएँचआरसी ने रिपोर्ट में चुनाव के बाद हिंसा को सत्तारूढ़ दल के समर्थकों द्वारा मुख्य विपक्षी दल के समर्थकों के खिलाफ प्रतिशोधात्मक हिंसा करार दिया है।

कार्यवाहक मुख्य न्यायाधीश राजेश बिंदल, न्यायाधीश आइपी मुखर्जी, न्यायाधीश हरीश टंडन, न्यायाधीश सौमेन सेन व न्यायाधीश सुब्रत तालुकदार की बेंच ने कहा कि राज्य सरकार को एनएचआरसी की रिपोर्ट के जवाब में हलफनामा दाखिल करने का अतिम अवसर दिया जा रहा है।

एनएचआरसी की रिपोर्ट के जवाब में हलफनामा दे बंगाल सरकारः कोर्ट

भाषा। कोलकाता

कलकत्ता उच्च न्यायालय ने सुनवाई 28 जुलाई को होगी।

राज्य की ममता बनर्जी सरकार पर लगे आरोपों पर राष्टीय मानवाधिकार आयोग की जांच समिति ने अपनी रिपोर्ट में कहा कि राज्य में स्थिति कानून के राज के बजाय राजा के राज जैसी है। सात सदर्स्ड्य समिति ने 13 जुलाई को हत्या और दुष्कर्म जैसे गंभीर मामलों चाहिए और इन मामलों की सुनवाई इस्तेमाल कर रही है और राज्य को राज्य से बाहर होनी चाहिए। एक बदनाम कर रही है।

प्रतिवादी की ओर से पेश वरिष्ठ अधिवक्ता अभिषेक मन सिंघवी ने दावा किया कि एनएचआरसी की रिपोर्ट बहस्पतिवार को पश्चिम बंगाल सरकार में अनियमितता है और इसमें अपराध को निर्देश दिया कि वह राज्य में चुनाव के उन आरोपों को शामिल किया है जो उपरांत हुई हिंसा के मामले में तैयार दो मई को पश्चिम बंगाल विधानसभा एनएचआरसी की रिपोर्ट पर हलफनामें चनाव के नतीजे आने से पहले के हैं। के जरिए जवाब दाखिल करे। उच्च उन्होंने आरोप लगाया कि रिपोर्ट में न्यायालय की पांच न्यायाधीशों की पीठ राजनीतिक पहलू की बूआ रही है। एक पश्चिम बंगाल में विधानसभा चुनाव याचिकार्क्ता का पक्ष रख रहे वरिष्ठ के नतीजे आने के बाद कथित तौर पर अधिवक्ता महेश जेठमलानी ने लोगों पर हमले करने, घरों से भागने पर अदालत के समक्ष कहा कि मजबर करने और संपत्ति को नष्ट करने एनएचआरसी की रिपोर्ट पश्चिम के खिलाफ दाखिल कई जनहित बंगाल की कानून व्यवस्था की सही याचिकाओं पर सुनवाई कर रही है। स्थिति को प्रतिबिंबित करती है। उन्होंने अदालत ने राज्य सरकार को 26 जुलाई कार्यवाहक मुख्य न्यायाधीश न्यायमूर्ति तक हलफ्नामा दाखिल करने को कहा राजेश बिंदल की पीठ से अनुरोध किया है। वहीं, इस मामले पर अगली कि हत्या और दुष्कर्म जैसे जघन्य अपराधों की जांच स्वतंत्र जांच एजेंसी को दी जाए ताकि निष्पक्ष जांच हो सके। एनएचआरसी ने अपनी रिपोर्ट में राज्य में सत्तारूढ दल के समर्थकों द्वारा मुख्य विपक्षी पार्टी के लोगों पर प्रतिशोधात्मक हिंसा की भी चर्चा की है। वहीं, एनएचआरसी की टिप्पणी की उच्च न्यायालय में अपनी रिपोर्ट जमा आलोचना करते हुए मुख्यमंत्री ममता की, जिसमें अनुशंसा की गई है कि बनर्जी ने आरोप लगाया कि केंद्र सरकार राजनीतिक हिसाब चुकता को जांच सीबीआई को सौंपी जानी करने के लिए निष्पक्ष एजेंसियों का

{ HIV+ BLOOD TRANSFUSION }

NHRC directs Punjab govt to give ₹4 lakh relief to 2 families

5 persons, including four thalassaemia patients, aged between 7 and 13, were infused HIV+ blood at a Bathinda hospital last year

Vishal Joshi

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BATHINDA: Ten months after the state government refused to compensate four minor thalassaemia patients for transfusion of HIV-infected blood at the Bathinda district hospital, the National Human Rights Commission (NHRC) has directed the Punjab chief secretary to release a grant of Rs 4 lakh to two affected families.

The commission passed the order on July 20 while hearing a complaint filed by a Jalandhar-based activist Kulwant Singh Nagra.

In a series of reports last



The district hospital in Bathinda.

year, HT had highlighted that five persons, including four thalassaemia patients aged between 7 and 13, being treated at Bhai Shaheed Bhai Mani Civil Hospital, Bathinda, were found HIV positive.

Two investigations by separate panels of medical experts had found three persons, including a sacked doctor, guilty of issuing blood of an HIV+ person without checking HT FILE

it, to two patients including, a seven-year-old thalaessemic patient, since May last year.

The internal inquiry found that the ex-blood bank officials were negligent on two counts. First, they did not check the blood before issuing it and they did not alert the patient and the hospital administration about the goof-up.

However, the state health department refused to compenTWO PROBES BY SEPARATE PANELS OF EXPERTS HAD FOUND THREE PERSONS, INCLUDING A SACKED DOCTOR, GUILTY OF ISSUING BLOOD OF AN HIV+ PERSON WITHOUT CHECKING IT

sate the affected minor children even as serious medical and administrative lapses at the government blood bank came to the fore.

Meanwhile, the NHRC observed that "the state has failed and thus as a consequence, is liable for any omission or commission on the part of its employees, which in the instant case also falls within the domain of criminal act too as HIV-infected blood was knowingly allowed to be transfused to otherwise healthy patients, including a sevenyear-old girl that time."

On April 1, the commission had issued a notice to the Punjab government on granting compensation but it did not receive any reply from the chief secretary even after a deadline of six weeks.

The commission observes that the reply to the showcause notice from the CS is still awaited despite considerable lapse of time. In the circumstances, the NHRC presumes that the state has no objection to the recommendation of (granting compensation). The commission directs the CS to submit a compliance report along with proof of payment within four weeks, failing which the commission will call for the personal appearance of the authority concerned," the order states.

Vice-president of the Thalassaemia Welfare Society Mahinder Makkar said they would approach the NHRC to award compensation to the rest of the three patients who were wrongfully infused infected the blood.

NHRC panel member probing Bengal violence belongs to BJP: Mamata

https://timesofindia.indiatimes.com/india/nhrc-panel-member-probing-bengal-violencebelongs-to-bjp-mamata/articleshow/84655635.cms

Claiming that the post-poll violence narrative of the BJP is concocted, West Bengal chief minister Mamata Banerjee on Thursday alleged that a member of the NHRC committee that visited the state to probe the violence belongs to the saffron party. In an indictment of the Trinamool Congress government, the committee, constituted by the NHRC on the order of the Calcutta High Court to investigate alleged human rights violations during post-poll violence, had said in its report that the situation in the state is a manifestation of "Law of Ruler" instead of "Rule of Law". "One NHRC member has turned out to be a BJP man. He was in the past a frontline ABVP official. I think he has merely gone by the BJP version and contributed his part to the report," Banerjee told a press conference.

She said that some sporadic incidents of violence had taken place in the state after the assembly polls but at that time, the Election Commission was in control of law and order. The TMC supremo said that the election results were declared on May 2 and till May 4, she was only heading a caretaker government and took full command after swearing-in on May 5. "We had to undo the arbitrary transfer of officials by the EC during the polls and restored order by bringing back DMs, SPs and local level officers who know the areas," the chief minister said. Wondering why the NHRC panel report submitted to the high court was leaked to the media, she said, "I won't say more on the issue as it is sub-judice but feel sad the way the BJP is destroying the sanctity of certain hallowed institutions.

Contrary to the claims, it was the BJP that had killed TMC members in its stronghold areas, she alleged. "The post-poll violence narrative of the BJP is concocted with fake videos and weaved with a sinister design. But having been rejected by the people of Bengal, they won't succeed," Banerjee said. The NHRC committee submitted its report to a five-judge bench of the high court headed by Acting Chief Justice Rajesh Bindal on July 13. The National Human Rights Commission, in its report, had also talked about "retributive violence" by supporters of the ruling party against those of the main opposition party. The high court on Thursday directed the West Bengal government to file an affidavit stating its position on the NHRC report by July 26. Leaders of the West Bengal BJP, including its president Dilip Ghosh and several MPs, sat on a dharna in New Delhi on Wednesday to protest against the alleged political violence targeting party workers in the state.

NHRCs report made by BJP & contains fabricated stories

http://www.millenniumpost.in/kolkata/nhrcs-report-made-by-bjp-contains-fabricatedstories-447493

Stating that she would not make any comment on the issue related to post-poll violence as the matter is sub judice, Chief Minister Mamata Banerjee on Thursday accused that the National Human Rights Commission (NHRC) has submitted a report that was prepared by the BJP containing fabricated stories like fake videos to the Court. It has been, moreover, made public before the Court gives its verdict. The TMC supremo also claimed that her party workers were killed at the places where BJP won in the Assembly polls. "There was no post-poll violence in the state. The incidents had taken place when the law and order situation was under the Election Commission's jurisdiction. I had taken oath on May 5 and made necessary changes in the administrative set up as all officers were changed by the EC. BJP kills people where they have won", Banerjee said. She further said: "They have posted a BJP's man as a member of the NHRC. If needed, check his details on social media. The report was given as per the direction received from the BJP party office. It was made public before the Court gave its order in this connection. Fabricated incidents have been highlighted in the report in the line of circulating fake videos".

Submit reply to NHRC report on violence by July 26: Calcutta HC to state

https://indianexpress.com/article/cities/kolkata/submit-reply-to-nhrc-report-on-violenceby-july-26-calcutta-hc-to-state-7417891/

The Calcutta High Court on Thursday granted time till July 26 to the state government to submit its reply to the final report submitted by a committee of the National Human Rights Commission (NHRC) that was put together to inquire into alleged incidents of post-poll violence. The matter will be heard by the five-judge Bench after the submission of the government's reply on July 28.

The Bench, comprising Acting Chief Justice Rajesh Bindal and Justices I.P Mukerji, Harish Tandon, Soumen Sen and Subrata Talukdar, said that a 'final opportunity' was being granted to the state to file its affidavit in response to the NHRC report and no further extension shall be granted.

Reacting sharply on the report on alleged post-poll violence, Chief Minister Mamata Banerjee told reporters on Thursday, "Nothing happened here. Whatever had happened took place when law-and-order in the state was in the domain of the Election Commission. I took oath on May 5 and changed the police set-up. The BJP has killed our people in the seats they won. One of the members of the National Human Rights Commission is a BJP member and he is saying what the BJP told him to say."

On July 13, the NHRC had submitted a 50-page report to the High Court after probing alleged incidents of violence across the state since the results of the Assembly polls were declared. The panel, in its report, had termed the alleged incidents as "retributive violence by supporters of the ruling party against supporters of the main opposition party".

During the hearing on Thursday, senior counsel Kapil Sibal had apprised the Court that Annexure I, Volume 8 of the NHRC report had not been submitted to the State government. He sought leave of the court to permit the disclosure of Annexure I so as to enable him to file a reply.

Advocate Subir Sanyal, appearing for the NHRC, informed the court that the concerned annexure contains the names of alleged rape victims and details of spot investigation conducted by the panel pertaining to rape allegations. As a result, the annexure had not been submitted to protect the interests of the rape victims.

Advocate Sanyal further said, "We have to consider that the state police authorities are threatening the victims. It will jeopardise their safety if Annexure I is made public."

Taking note of the concern raised, the Bench had enquired from senior advocates Sibal and Abhishek Manu Singhvi as to why the aforementioned affidavit was required when they had access to the master database containing the details of all the complaints of the victims, including their contact details. The Bench observed that it would not permit the disclosure of Annexure I as of now till a determination has been made as to its contents.

The bench said, "We reject the plea of the State of West Bengal for copy of Annexure I which is part of the NHRC report. This is being rejected because it holds names of sexual assault victims"

During the hearing on Thursday, senior counsel Mahesh Jethmalani, appearing for one of the petitioners, contended that the constitution of an independent investigating agency was the need of the hour. He said, "Today the state whose inaction has triggered the entire litigation wants to now investigate on their own. An independent agency is called for. The state has been complicit in many instances."

However, Singhvi submitted that the NHRC report was politically motivated and it contains various discrepancies as a result of which it cannot be given due credence. Pointing out one such discrepancy, the counsel noted, "The hand written complains written in Bengali, does not match the synopsis provided by the NHRC report".

HIV+ blood transfusion: NHRC tells Punjab govt to give ₹4 lakh relief to two families

<u>https://www.hindustantimes.com/cities/chandigarh-news/hiv-blood-transfusion-nhrc-tells-punjab-govt-to-give-rs-4-lakh-relief-to-two-families-101626982021715.html</u> Ten months after the state government refused to compensate four minor thalassaemia patients for transfusion of HIV-infected blood at the Bathinda district hospital, the National Human Rights Commission (NHRC) has directed the Punjab chief secretary to release a grant of ₹4 lakh to two affected families.

The commission passed the order on July 20 while hearing a complaint filed by a Jalandhar-based activist Kulwant Singh Nagra.

In a series of reports last year, HT had highlighted that five persons, including four thalassaemia patients aged between 7 and 13, being treated at Bhai Shaheed Bhai Mani Civil Hospital, Bathinda, were found HIV positive.

Two investigations by separate panels of medical experts had found three persons, including a sacked doctor, guilty of issuing blood of an HIV+ person without checking it, to two patients including, a seven-year-old thalaessemic patient, since May last year.

The internal inquiry found that the ex-blood bank officials were negligent on two counts. First, they did not check the blood before issuing it and they did not alert the patient and the hospital administration about the goof-up.

However, the state health department refused to compensate the affected minor children even as serious medical and administrative lapses at the government blood bank came to the fore.

Meanwhile, the NHRC observed that "the state has failed and thus as a consequence, is liable for any omission or commission on the part of its employees, which in the instant case also falls within the domain of criminal act too as HIV-infected blood was knowingly allowed to be transfused to otherwise healthy patients, including a seven-year-old girl that time."

On April 1, the commission had issued a notice to the Punjab government on granting compensation but it did not receive any reply from the chief secretary even after a deadline of six weeks.

"The commission observes that the reply to the show-cause notice from the CS is still awaited despite considerable lapse of time. In the circumstances, the NHRC presumes that the state has no objection to the recommendation of (granting compensation). The commission directs the CS to submit a compliance report along with proof of payment within four weeks, failing which the commission will call for the personal appearance of the authority concerned," the order states.

Vice-president of the Thalassaemia Welfare Society Mahinder Makkar said they would approach the NHRC to award compensation to the rest of the three patients who were wrongfully infused infected the blood.

"Last Opportunity": Court To Bengal Government On Postpoll Violence Report

https://www.ndtv.com/india-news/calcutta-high-court-gives-west-bengal-governmentlast-opportunity-to-file-affidavit-on-nhrc-post-poll-violence-report-2492627?pfrom=homendtv_indiatrending

The Calcutta High Court on Thursday gave the West Bengal government a "last opportunity" to file an affidavit stating its position on the NHRC report on post-poll violence in the state by July 26.

A five-judge bench hearing a clutch of PILs alleging that people were subjected to assault, made to flee homes and property was destroyed as a result of post-poll violence in Bengal, directed that the matter will be taken up for hearing again on July 28.

The bench, taking note of a request by the counsel for the state to grant further time for filing response to the report given by the National Human Rights Commission (NHRC), said that on the last date of hearing time was granted, but no affidavit was filed.

"Last opportunity is granted to file affidavit, if any, on or before July 26, 2021," the bench, comprising Acting Chief Justice Rajesh Bindal and justices I P Mukerji, Harish Tandon, Soumen Sen and Subrata Talukdar, said.

It also refused a prayer of the state for supply of a copy of the Annexure-I to the report.

"We do not find that there is any requirement to supply the same as it contains the name of the victims of sexual violence. Entire report shall be supplied to the investigating officer/agency, which will investigate the matter," the court said.

In an indictment of the Mamata Banerjee government, the NHRC inquiry committee report had said the situation in the state is a manifestation of "Law of Ruler" instead of "Rule of Law".

The seven-member committee, which submitted its report before the high court on July 13, recommended that investigation in grievous offences like murder and rape be handed over to the CBI, and these cases should be tried outside the state.

Appearing for one of the respondents, senior advocate Abhishek Manu Singhvi claimed there were irregularities in the NHRC report and that it contained allegations of crime that preceded the date of declaration of West Bengal assembly election results on May 2.

He also alleged that the report smacked of political consideration.

Representing one of the petitioners, senior advocate Mahesh Jethmalani submitted that the NHRC report reflected the true law and order situation in West Bengal.

He urged the bench, presided by Acting Chief Justice Rajesh Bindal, to hand over investigation into heinous crimes like murder and rape to an independent investigating agency for an impartial probe.

The NHRC, in its report, had also talked about "retributive violence" by supporters of the ruling party against those of the main opposition party.

Criticising the NHRC observations, Chief Minister Mamata Banerjee had accused the BJP-led government at the Centre of "using impartial agencies to settle political scores" and "malign" the state.

Guj riot-like situation in Bengal, NHRC tells HC

Kolkata: Senior lawyers on Thursday locked horns in the Calcutta high court over NHRC's report on post-poll violence in West Bengal, reports **Subrata Chattoraj**. Senior counsel Mahesh Jethmalani, representing the NHRC, contended it was a "Gujarat riot-like situation" in Bengal that called for setting up of an "independent investigating agency". Senior counsel Abhishek Manu Singhvi, representing the state government, contended that NHRC had submitted a "politically motivated report".

Senior counsel Kapil Sibal, appearing for DCP, Kolkata, Rashid Munir Khan, sought disclosure of the portion of the 3,500-page NHRC report dealing with sexual assault on women to enable him to file a reply. Jethmalani opposed Sibal's prayer, saying the synopsis of NHRC report clearly indicated the complicity of state police in threatening the victims.

Meanwhile, Bengal CM Mamata Banerjee questioned the role of an NHRC panel member who, she claimed, had "submitted reports prepared in BJP party offices" with "fake stories".

TMC govt failed to probe post-poll clashes' complaints: HC

https://www.hindustantimes.com/india-news/tmc-govt-failed-to-probe-post-poll-clashescomplaints-hc-101626980760982.html

A five-judge bench of the Calcutta high court observed on Thursday that the Mamata Banerjee-administration failed to properly investigate complaints of post-poll violence seen in West Bengal after the results of the assembly elections were announced in early May.

Its response came after the state argued that it is equipped to investigate the violence.

"Today, the state is asking for a role which does not belong to it. The proceedings have become adversarial because the state has failed to properly investigate," the bench said.

Violence broke out in various parts of the state hours after the Trinamool Congress trounced the Bharatiya Janata Party to secure a third consecutive term on May 2. The BJP has alleged that its workers and supporters were targeted in the post-poll violence. The West Bengal government has denied the charges, and has accused the Bharatiya Janata Party of using central agencies and the office of the governor to target it.

A seven-member panel of the National Human Rights Commission, set up on the high court's order in June to look into clashes after the results, submitted its report on Tuesday. The report recommended a CBI probe and asked for trials to be held outside the state.

As Mehta said that even a single observation from the bench can have a huge impact because of wide reportage, justice Kaul said a judge cannot be stopped from asking questions.

SC says 'very unlikely' it will cancel bail of student activists held in riots

"It is nothing but a politically motivated report. We do not give credence to the NHRC report" said Abhishek Manu Singhvi, senior advocate, appearing for the West Bengal government. He also said whatever is there in the report is not the gospel truth.

Advocate Mahesh Jethmalani, counsel of a deceased BJP supporter, however, pressed for a probe by an independent agency.

"Today the state whose inaction has triggered the entire litigation wants to now investigate on its own. An independent agency is called for...," he said.

The report had said that at least 1,934 police complaints were lodged in the state between May 2 and June 20. Out of the 9,304 people named as accused, less than 3% are currently in jail, according to the panel.

The court on Thursday directed the state government to file its reply on the NHRC report by July 26. The matter will be heard again on July 28.

The NHRC counsel told the court that Raju Mukherjee, who was a part of the sevenmember panel, received complaints even on Thursday in which police were allegedly threatening people to withdraw complaints.

The NHRC report also recommended setting up court-monitored SIT with a special public prosecutor, trial in fast-track courts and deployment of central forces to protect victims.

"One of the members of the panel was a member of the BJP's student's wing. Check his social media. He wrote in the report whatever the BJP instructed him...," said chief minister Mamata Banerjee. Jay Prakash Majumdar, vice president of BJP's state unit said, "The NHRC panel was appointed by a five-judge bench of the high court and not by any political party...The report has quoted the statistics provided by the DGP."

NHRC की रिपोर्ट पर कोर्ट ने मांगा जवाब

भाषा, कोलकाताः कलकता हाई कोर्ट ने गुरुवार को पश्चिम बंगाल सरकार को निर्देश दिया कि वह राज्य में चुनाव बाद हुई हिंसा के मामले में तैयार एनएचआरसी की रिपोर्ट पर हलफनामे के जरिये जवाब दाखिल करें। पांच जजों की बेंच बंगाल में विधानसभा चुनाव के नतीजे आने के बाद कथित तौर पर लोगों पर हमले करने, घरों से भागने पर मजबूर करने और संपत्ति को नष्ट करने के खिलाफ दाखिल कई जनहित याचिकाओं पर सुनवाई कर रही है।

NHRC report on Bengal post-poll violence politically motivated, there's no truth in it: Abhishek Manu Singhvi

https://www.indiatoday.in/india/story/nhrc-report-on-bengal-post-poll-violence-politicallymotivated-there-s-no-truth-in-it-abhishek-manu-singhvi-1831375-2021-07-22 While arguing the case on the post-poll violence matter on Thursday before the fivejudge bench of Calcutta High Court, Abhishek Manu Singhvi, appearing for a government agency, said, there is no gospel truth in the National Human Rights Commission (NHRC) report. Singhvi also termed the report politically motivated and that the NHRC is not an investigating agency.

Singhvi went on to argue that the state has been denied natural justice as it is not given a chance to present its views. He went on to say the NHRC report is being considered as final without hearing from the state government.

Post-poll violence petitioner and BJP leader Priyanka Tibrewal reacts to Singhvi's arguments on the NHRC report, saying that an investigating agency should decide on whether it is a post-poll violence. "Whether it is Abhishek Manu Singhvi or Kapil Sibal, who are appearing for the respondents, the Chief Minister is saying there is no violence. So both their statements are contradictory. The lawyers are admitting that there is post-poll violence and the state is saying there is no violence. So, let the investigating agency decide whether there is violence or not."

Kapil Sibal was appearing for Rashid Munir Khan, Deputy Commissioner of Police, Jadavpur under whose jurisdiction the attack on the NHRC team occurred in June while its members were meeting victims of post-poll violence. The NHRC team had visited West Bengal on the instructions of Calcutta High Court.

"The report was made by a committee of which the state legal service authority member is a member and this comes under the Bengal government. The other was the human rights commission, which is also under the West Bengal government," added Tibrewal.

WHAT THE COURT SAID

The five-judge bench of Calcutta High Court headed by acting Chief Justice Rajesh Bindal has said that West Bengal government and other parties are permitted to file affidavits before July 26. No affidavits will be permitted after that. The court has fixed the next hearing on July 28.

Tibrewal has appealed in court for an independent agency to probe the case. "Last time, too, the state was given time to file an affidavit, which they did not. Affidavits are to be filed by July 26 and the matter will be heard on July 28. Our allegation is against the state government and the police. The same people cannot investigate the case and our demand is that no other independent agency should investigate this. The matter should not be investigated by Bengal," said Priyanka Tibrewal.

The court also said that annexure I, which has details of the rape victims, will not be shared with anyone apart from the investigating agency. Details of the rape victims will

be handed over after the court decides which agency will probe the post-poll violence cases.

The post-mortem report of BJP worker Avijit Sarkar along with its videography, too, was submitted to the court. The contents will be kept in a sealed cover until further requirements. Sarkar was killed in post-poll violence, after which his brother claimed that the body could not be identified.

चुनाव बाद हिंसा पर आज सुनवाई, हाईकोर्ट में राज्य सरकार ने कहा-एनएचआरसी की रिपोर्ट में अनेक विसंगतियां

https://www.jagran.com/west-bengal/kolkata-hearing-on-post-poll-violence-the-stategovernment-said-in-the-high-court-many-discrepancies-in-nhrc-report-21853837.html कलकत्ता हाई कोर्ट ने गुरुवार को बंगाल में चुनाव बाद हिंसा के मामलों में अपना पक्ष रखने के लिए बंगाल सरकार को 26 जुलाई के भीतर हलफनामा पेश करने को कहा है। हिंसा के मामलों की सुनवाई के दौरान राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के अधिवक्ता ने कोर्ट से कहा कि राज्य में अभी भी हिंसा जारी है। पुलिस मूकदर्शक बनी हुई है।

दूसरी तरफ राज्य सरकार की ओर से अधिवक्ता ने कहा कि चुनाव बाद हिंसा पर हाई कोर्ट को सौंपी गई एनएचआरसी की रिपोर्ट में अनेक विसंगतियां हैं तथा यह राजनीति से प्रेरित है।मामले की अगली सुनवाई 28 जुलाई है। बताते चलें कि एनएचआरसी ने अपनी रिपोर्ट में चुनाव के बाद की हिंसा को 'सतारूढ़ दल के समर्थकों द्वारा मुख्य विपक्षी दल के समर्थकों के खिलाफ प्रतिशोधात्मक हिंसा' करार दिया है।

कार्यवाहक मुख्य न्यायाधीश राजेश बिंदल, न्यायाधीश आइपी मुखर्जी, न्यायाधीश हरीश टंडन, न्यायाधीश सौमेन सेन और न्यायाधीश सुब्रत तालुकदार की पांच जजों की बेंच ने गुरुवार को कहा कि राज्य सरकार को एनएचआरसी की रिपोर्ट के जवाब में अपना हलफनामा दाखिल करने का अंतिम अवसर दिया जा रहा है। 26 जुलाई के भीतर हलफनामा पेश करना होगा। इसके बाद समय का विस्तार नहीं किया जाएगा। इसके अलावा हाईकोर्ट ने दुष्कर्म के आरोपों पर एनएचआरसी रिपोर्ट का ब्योरा देने की राज्य सरकार की मांग खारिज कर दी।

राज्य सरकार की ओर से वरिष्ठ अधिवक्ता अभिषेक मनु सिंघवी ने कहा कि एनएचआरसी की रिपोर्ट में अनेक विसंगतियां हैं। रिपोर्ट में चुनाव के पहले हिंसा की घटनाओं का जिक्र किया गया है। रिपोर्ट राजनीति से प्रेरित है। एनएचआरसी जैसे संस्थान से ऐसी उम्मीद नहीं थी। इसके जवाब में एनएचआरसी की ओर से वरिष्ठ अधिवक्ता महेश जेठमलानी ने दलील दी कि एनएचआरसी की रिपोर्ट के सारांश से स्पष्ट रूप से संकेत मिलता है कि पीड़ितों को धमकाने में राज्य के पुलिस अधिकारियों की मिलीभगत रही है। चुनाव बाद भी राज्य में हिंसा जारी है। पुलिस मूकदर्शक बनी हुई है।

Won t allow investments at cost of environment, laws: Kerala Minister P Rajeev intv

https://www.thenewsminute.com/article/wont-allow-investments-cost-environment-lawskerala-minister-p-rajeev-intv-152753

Two months into taking oath as Minister for Industries and Law, P Rajeev has his task cut out — to change Kerala's image of being "unfriendly" for business and investments. With apparel giant Kitex pulling out of Kerala, the state's 'anti-business' reputation has once again made headlines. Kitex, said to be the world's second-largest children's apparel manufacturer, made a public exit from the state in late June, pulling Rs 3,500 crore it had planned to invest in Kerala. Kitex is now going to set up a facility in Telangana with an initial investment of Rs 1,000 crore, even as other states are trying to woo the company.

Kitex Chairman Sabu Jacob alleged harassment from government officials and multiple raids on the company for exiting Kerala. The raids were conducted allegedly following a series of complaints about non-payment of minimum wages, not providing hygienic living conditions for its workers and not following COVID-19 protocols and pollution norms.

"You cannot invest in Kerala if you're not going to pay the workers their reasonable dues or follow the environmental laws in place," says Minister Rajeev. He has been pushing for 'responsible investment,' in line with Environmental, Social, and governance (ESG) standards.

In an interview, P Rajeev spoke to TNM about the Kitex controversy, measures taken to tackle unemployment in the state and more.

Edited excerpts from the interview:

When Kitex announced the withdrawal of its investment from Kerala, did the state government try to engage in talks with the company?

The government, at all times, was open for discussion and talks. As a minister, when I came to know about the raids through social media, I got in touch with them and even told them that I will get back to them after getting more details from the authorities. Before I could get the details and revert, their Managing Director announced to the media that they are withdrawing their investments from the state.

This particular decision by Kitex was politically motivated as well as to further strengthen their business interests. They are well within their right to do so. The people of Kerala, by now, have understood that they wanted to tarnish the image of the state for their vested interests. We cannot give any industrialist any promise that no kind of inspection will ever take place. We also cannot give anyone any exemption when it

comes to the laws and all industries functioning here should operate according to the laws.

What were the findings from the raids and inspections conducted at the various units of the firm?

We are yet to get the final reports since the findings from the inspection will first be sent to the NHRC [National Human Rights Commission] and the other agencies that initiated these raids in the first place. We even informed them [Kitex] that we are willing to discuss the matter with the firm once we get the report from the agencies.

How is the state government planning to tackle the issue of unemployment of the unskilled workforce if firms like Kitex are pulling out of the state? At the moment, we are not focussing on the unskilled workforce because 90% of the labourers in apparel parks like Kitex are migrant workers. A huge chunk of the unemployed population in Kerala are skilled youngsters who belong to the highly educated category. At the moment, Kerala's focus is on responsible investments by responsible industries. In the last 60 months, there has been a 100% increase in the number of Micro, Small and Medium Enterprises (MSMEs) in the state — more than 70,000 new MSMEs have been added.

As far as the utilisation of our skilled workforce is concerned, we are promoting startup ventures in the field of IT, pharmaceuticals, medical devices, electronics and so on. Major companies in these areas have also informed about their interests in investing in the state. Also, the Kalamassery startup hub in Ernakulam is fast becoming one of the biggest startup hubs in India.

In 2020, Kerala was ranked 28 in the 'Ease of Doing Business' (EoDB) rankings. The Kitex issue could affect your ranking for this year. How do you view this situation? We have certain reservations when it comes to the Union government's EoDB list. Kerala had satisfied 85% of the reform action points as stated by the Union government but the Union Territory of Lakshadweep, which had not implemented a single reform, is ranked 15 on the list. Moreover, the discussion across the globe has shifted from the EoDB to responsible investment. Most of the investments these days are focused on Environmental Social Governance (ESG). And that's exactly what we are also focusing on. Our goal is to turn Kerala into India's "responsible investment" destination.

Have you taken any new measures to improve the EoDB in Kerala? An expert committee has been constituted to analyse all the laws relating to industries and check whether there is a need to update or remove outdated laws. The committee has also been asked to submit a report regarding problems faced by the Industrial sector of the state so that we can make the changes accordingly. We are also constantly interacting with business bodies and stakeholders of the investment community and are open to their suggestions as well. The Kerala government has also decided to implement a statutory grievance address mechanism to address the concerns of industrial firms. There is also a perception about hindrances to setting up business in the state due to labour unions as well. What is the government doing to address this? There is a state in India where an iPhone factory was ransacked (referring to the incident at Wistron's plant in Bengaluru, Karnataka). There is another state in India where a multinational automobile company was set on fire (referring to the fire at Maruti Suzuki's plant in Manesar, Haryana). Such incidents haven't taken place in Kerala. It is due to many of these labour strikes that Kerala hasn't witnessed massive layoffs like in other states. Workers in Kerala are well aware of their rights and many of them also give the desired output for their companies and they deserve to be given their reasonable dues. Most of the anti-union news floating around is nothing but propaganda. The reality is different.

एनएचआरसी की रिपोर्ट पर हलफनामा देने के लिए बंगाल सरकार के पास

'आखिरी मौका': अदालत

https://navbharattimes.indiatimes.com/state/west-bengal/kolkata/last-chance-court-forbengal-government-to-give-affidavit-on-nhrc-report/articleshow/84654319.cms कलकत्ता उच्च न्यायालय ने बृहस्पतिवार को पश्चिम बंगाल सरकार को राज्य में चुनाव बाद हुई हिंसा के मामले में तैयार एनएचआरसी की रिपोर्ट पर हलफनामे के जरिये 26 जुलाई तक जवाब दाखिल करने का 'अंतिम मौका' दिया।

उच्च न्यायालय की पांच न्यायाधीशों की पीठ पश्चिम बंगाल में विधानसभा चुनाव के नतीजे आने के बाद कथित तौर पर लोगों पर हमले करने, घरों से भागने पर मजबूर करने और संपत्ति को नष्ट करने के खिलाफ दाखिल कई जनहित याचिकाओं पर सुनवाई कर रही है। अदालत ने राज्य सरकार को 26 जुलाई तक हलफनामा दाखिल करने को कहा है। वहीं, इस मामले पर अगली सुनवाई 28 जुलाई को होगी।

पीठ ने राज्य सरकार के वकील के उस अनुरोध पर संज्ञान लिया जिसमें उन्होंने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा दी गई रिपोर्ट पर जवाब दाखिल करने के लिए और समय का अनुरोध किया था। अदालत ने कहा कि पिछले सुनवाई के दौरान समय दिया गया था लेकिन हलफनामा दाखिल नहीं किया गया।

पीठ ने कहा, "26 जुलाई 2021 तक हलफनामा दाखिल करने का आखिरी मौका दिया जाता है। इस पीठ में कार्यवाहक मुख्य न्यायाधीश राजेश बिंदल के अलावा न्यायमूर्ति आईपी मुखर्जी, न्यायमूर्ति हरीश टंडन, न्यायमूर्ति सौमेन सेन और न्यायमूर्ति सुब्रत तालुकदार शामिल हैं।

अदालत ने इसके साथ ही राज्य सरकार द्वारा रिपोर्ट में एनेक्चर-1 की प्रति मुहैया कराने के अनुरोध को भी अस्वीकार कर दिया। पीठ ने कहा,''हम उसकी प्रति मुहैया कराने की जरूरत नहीं समझते जिसमें यौन हिंसा पीड़ितों के नाम दर्ज हैं। पूर्ण रिपोर्ट जांच एजेंसी/अधिकारी को सौंपी जाएगी जो मामले की जांच करेगा।"

राज्य की ममता बनर्जी सरकार पर लगे आरोपों पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की जांच समिति ने अपनी रिपोर्ट में कहा कि राज्य में स्थिति 'कानून के राज' के बजाय ' राजा के राज' जैसी है। सात सदस्यीय समिति ने 13 जुलाई को उच्च न्यायालय में अपनी रिपोर्ट जमा की, जिसमें अनुशंसा की गई है कि हत्या और दुष्कर्म जैसे गंभीर मामलों की जांच सीबीआई को सौंपी जानी चाहिए और इन मामलों की सुनवाई राज्य से बाहर होनी चाहिए।

एक प्रतिवादी की ओर से पेश वरिष्ठ अधिवक्ता अभिषेक मनु सिंघवी ने दावा किया कि एनएचआरसी की रिपोर्ट में अनियमितता है और इसमें अपराध के उन आरोपों को शामिल किया है जो दो मई को पश्चिम बंगाल विधानसभा चुनाव के नतीजे आने से पहले के हैं। उन्होंने आरोप लगाया कि रिपोर्ट में राजनीतिक पहलू की बू आ रही है।

एक याचिकाकर्ता का पक्ष रख रहे वरिष्ठ अधिवक्ता महेश जेठमलानी ने अदालत के समक्ष कहा कि एनएचआरसी की रिपोर्ट पश्चिम बंगाल की कानून व्यवस्था की सही स्थिति को प्रतिबिंबित करती है।

उन्होंने कार्यवाहक मुख्य न्यायाधीश न्यायमूर्ति राजेश बिंदल की पीठ से अनुरोध किया कि हत्या और दुष्कर्म जैसे जघन्य अपराधों की जांच स्वतंत्र जांच एजेंसी को दी जाए ताकि निष्पक्ष जांच हो सके।

एनएचआरसी ने अपनी रिपोर्ट में राज्य में सतारूढ़ दल के समर्थकों द्वारा मुख्य विपक्षी पार्टी के लोगों पर 'प्रतिशोधात्मक हिंसा' की भी चर्चा की है। वहीं, एनएचआरसी की टिप्पणी की आलोचना करते हुए मुख्यमंत्री ममता बनर्जी ने आरोप लगाया कि भाजपा नीत केंद्र सरकार " राजनीतिक हिसाब चुकता करने के लिए निष्पक्ष एजेंसियों का इस्तेमाल कर रही है और राज्य को बदनाम कर रही है।"

चुनाव बाद हिंसा : दुष्कर्म पर NHRC की रिपोर्ट का ब्योरा देने से कोर्ट का इन्कार, ममता सरकार से मांगा हलफनामा

https://www.prabhatkhabar.com/state/west-bengal/post-poll-violence-news-calcutta-hcrefused-to-share-nhrc-report-on-rape-asked-mamata-banerjee-govt-to-submit-affidavitmtj

कलकत्ता हाइकोर्ट (Calcutta High Court) ने गुरुवार को राज्य सरकार को राष्ट्रीय मानवाधिकार आयोग (NHRC) की समिति द्वारा प्रस्तुत अंतिम रिपोर्ट पर जवाब देने के लिए 26 जुलाई तक का समय दिया. मामले की अगली स्नवाई 28 जुलाई को स्बह 11 बजे होगी.

कार्यवाहक मुख्य न्यायाधीश राजेश बिंदल, जस्टिस आईपी मुखर्जी, जस्टिस हरीश टंडन, जस्टिस सौमेन सेन और जस्टिस सुब्रत तालुकदार की पांच सदस्यीय खंडपीठ ने गुरुवार को कहा कि राज्य सरकार को एनएचआरसी (National Human Rights Commission) रिपोर्ट के जवाब में अपना हलफनामा दाखिल करने का अंतिम अवसर' दिया जा रहा है. अब और समय नहीं दिया जायेगा. साथ ही हाइकोर्ट ने रिपोर्ट में दुष्कर्म पीड़ितों का ब्योरे भी राज्य सरकार को देने से इन्कार कर दिया.

गुरुवार को सुनवाई के दौरान, राज्य सरकार की ओर से वरिष्ठ वकील कपिल सिब्बल ने अदालत को अवगत कराया था कि एनएचआरसी रिपोर्ट (NHRC Report) के अनुलग्नक I, खंड 8 को राज्य सरकार को प्रस्तुत नहीं किया गया है. इस प्रकार उसने अनुलग्नक I के प्रकटीकरण की अनुमति देने के लिए न्यायालय की अनुमति मांगी, ताकि राज्य सरकार अपना जवाब दाखिल कर सके.

बंगाल में कानून का शासन नहीं, शासक का कानून, चुनाव के बाद हिंसा पर NHRC की रिपोर्ट इसके जवाब में एनएचआरसी की ओर से पेश हुए अधिवक्ता सुबीर सान्याल ने अदालत को सूचित किया कि संबंधित अनुलग्नक में दुष्कर्म पीड़ितों के नाम और बलात्कार के आरोपों से संबंधित एनएचआरसी द्वारा की गयी मौके की जांच का विवरण है. परिणामस्वरूप, दुष्कर्म पीड़ितों के हितों की रक्षा के लिए अनुलग्नक प्रस्तुत नहीं किया गया था.

हाइकोर्ट ने कहा पीड़िताओं का ब्योरा सार्वजनिक करने से उनकी सुरक्षा खतरे में पड़ जायेगी एनएचआरसी की रिपोर्ट पर 26 जुलाई तक राज्य सरकार हलफनामा दायर करे 28 जुलाई को इस मामले में होगी अगली सुनवाई
अधिवक्ता सुबीर सान्याल ने आगे कहा कि हमें इस पर विचार करना होगा कि राज्य पुलिस के अधिकारी पीड़ितों को धमकी दे रहे हैं. यदि पीड़िताओं के ब्योरे सार्वजनिक किये जाते हैं, तो यह उनकी स्रक्षा को खतरे में डाल देगा.

एनएचआरसी के वकील की दलीलों पर बेंच ने कहा कि वह तब तक अनुलग्नक I के प्रकटीकरण की अनुमति नहीं देगी, जब तक कि बेंच द्वारा इसकी सामग्री के बारे में कोई निर्धारण नहीं किया जाता है.

स्वतंत्र जांच एजेंसी या एसआईटी बनाने की मांग

सुनवाई के दौरान एक याचिकाकर्ता की ओर से वरिष्ठ अधिवक्ता महेश जेठमलानी ने दलील दी कि स्वतंत्र जांच एजेंसी का गठन समय की मांग है. तदनुसार, उन्होंने टिप्पणी की कि आज जिस राज्य की निष्क्रियता ने पूरे मुकदमे को गति दी है, वह अब अपने स्तर पर जांच करना चाहता है. कई मामलों में राज्य की मिलीभगत रही है.

बंगाल में चुनाव बाद हिंसा: NHRC ने कलकत्ता हाइकोर्ट को सौंपी रिपोर्ट, ममता बनर्जी सरकार पर लगाये गंभीर आरोप

उन्होंने कोर्ट को बताया कि एनएचआरसी की रिपोर्ट के सारांश से स्पष्ट रूप से संकेत मिलता है कि पीड़ितों को धमकाने में राज्य के पुलिस अधिकारियों की मिलीभगत रही है. नतीजतन, पुलिस पर बलात्कार पीड़ितों की पहचान पर भरोसा नहीं किया जा सकता है. इस पर सहमति जाहिर करते हुए बेंच ने कहा कि आज राज्य एक ऐसी भूमिका की मांग कर रहा है, जो उससे संबंधित नहीं है. कार्यवाही प्रतिकूल हो गयी है, क्योंकि राज्य ठीक से जांच करने में विफल रहा है.

इसके अलावा, एक याचिकाकर्ता की ओर से पेश हुई अधिवक्ता प्रियंका टिबरेवाल ने भी अदालत से आरोपों की जांच के लिए एक स्वतंत्र एसआईटी (विशेष जांच दल) गठित करने का आग्रह किया. उन्होंने आगे टिप्पणी की कि राज्य सरकार मूकदर्शक बनी हुई है और पिछले सप्ताह भी राजनीतिक दुश्मनी के कारण लोगों को फंदे से लटका कर मार डाला गया.

एनएचआरसी की रिपोर्ट राजनीति से प्रेरित - अभिषेक मनु सिंघवी वरिष्ठ वकील अभिषेक मनु सिंघवी ने कहा कि राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की रिपोर्ट पूरी तरह से राजनीति से प्रेरित है और रिपोर्ट में विभिन्न विसंगतियां हैं, जिसके परिणामस्वरूप इसे उचित विश्वसनीयता नहीं दी जा सकती है.

कलकत्ता हाईकोर्ट: एनएचआरसी की रिपोर्ट पर कोर्ट में हलफनामा दायर करे बंगाल सरकार

https://www.amarujala.com/india-news/bengal-government-to-file-affidavit-in-court-onnhrc-report

कलकत्ता हाईकोर्ट ने बृहस्पतिवार को पश्चिम बंगाल राज्य सरकार को राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की समिति द्वारा प्रस्तुत अंतिम रिपोर्ट पर जवाब देने के लिए 26 ज्लाई तक का समय दिया। इस मामले में अगली सुनवाई 28 जुलाई को होगी।

पांच जजों की पीठ के समक्ष सुनवाई के दौरान राज्य सरकार की ओर से वरिष्ठ अधिवक्ता अभिषेक मनु सिंघवी ने कहा कि चुनाव बाद हिंसा पर हाई कोर्ट को राष्ट्रीय मानवाधिकार आयोग की ओर से सौंपी गई रिपोर्ट में अनेक विसंगतियां हैं।

रिपोर्ट में चुनाव के पहले हिंसा की घटनाओं का जिक्र किया गया है। सिंघवी ने कहा कि एनएचआरसी जैसे संस्थान से ऐसी उम्मीद नहीं थी। बता दें कि एनएचआरसी ने अपनी रिपोर्ट में बंगाल सरकार की कड़ी आलोचना की है।

दूसरी ओर राज्य सरकार भी हिंसा के मामलों में जिला स्तर पर रिपोर्ट तैयार कर रही है। बंगाल में चुनाव बाद हिंसा पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की टीम की ओर से कलकत्ता हाईकोर्ट को सौंपी गई अंतिम जांच रिपोर्ट में राज्य प्रशासन की कड़ी आलोचना की गई है।

गौरतलब है कि 13 जुलाई को एनएचआरसी ने 2021 के विधानसभा चुनावों के परिणामस्वरूप राज्य में चुनाव के बाद हिंसा के आरोपों की जांच करते हुए हाईकोर्ट को 50 पन्नों की रिपोर्ट सौंपी थी।

एचआईवी संक्रमित खून चढ़ाने का मामला: मानवाधिकार आयोग ने पीड़ितों को चार-चार लाख रुपये मुआवजा देने का दिया आदेश

https://www.amarujala.com/chandigarh/human-rights-commission-ordered-to-givecompensation-to-victims-in-hiv-infected-blood-transfusion-case

बठिंडा सिविल अस्पताल के ब्लड बैंक में थैलेसीमिया पीड़ित बच्ची व महिला को लापरवाही से एचआईवी संक्रमित ब्लड चढ़ाने के मामले में राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लेते हुए प्रभावित लोगों को मुआवजा देने का आदेश जारी किया है। आयोग ने पंजाब के मुख्य सचिव को नोटिस जारी कर 27 अगस्त 2021 तक पीड़ितों को चार-चार लाख रुपये की मुआवजा राशि जारी कर रिकॉर्ड की कॉपी आयोग को भेजने का निर्देश दिया है। यह भी चेतावनी दी है कि अगर सरकार ने इस मामले में तय समय तक बच्ची व महिला को मुआवजा राशि नहीं दी तो आयोग सख्त कार्रवाई करने को मजबूर होगा।

राष्ट्रीय मानवाधिकार आयोग के कानूनी मामलों के सहायक रजिस्ट्रार दविंद्रा कुंद्रा ने जारी नोटिस में कहा कि आयोग को जालंधर के कुलवंत सिंह नागरा की शिकायत प्राप्त हुई थी। इसमें उन्होंने बठिंडा के सिविल अस्पताल के ब्लड बैंक में एक महिला व थैलेसीमिया पीड़ित बच्चों को एचआईवी संक्रमित रक्त चढ़ाने की जानकारी दी थी। इसमें शिकायतकर्ता ने कहा था कि ब्लड बैंक के कर्मचारियों की लापरवाही के चलते दोनों को संक्रमित रक्त चढ़ाया गया, जिसमें आरोपी अधिकारियों व कर्मचारियों के खिलाफ आपराधिक मामला दर्ज करने के साथ सख्त कानूनी कार्रवाई करने की मांग की है।

यह लापरवाही किसी भी सूरत में माफी लायक नहीं है। मामले में मरीजों को जहां चार लाख रुपये का मुआवजा दिया जाना चाहिए, वहीं लापरवाह लोगों पर कानूनी कार्रवाई की जानी चाहिए। आयोग ने इस मामले में राज्य सरकार व उसके विभाग की तरफ से जांच व कार्रवाई को लेकर की गई देरी व लापरवाही पर भी सख्त टिप्पणी की है।

आयोग ने कहा कि सरकार मात्र कानूनी व विभागीय कार्रवाई कर मामले में खानापूर्ति नहीं कर सकती है, बल्कि सेहत कर्मियों की लापरवाही के कारण जो मानसिक व शारीरिक वेदना परिजनों व पीड़ितों को झेलनी पड़ रही है, उसे कम नहीं किया जा सकता है।

सरकार का फर्ज था कि प्रभावित लोगों को बिना देरी मुआवजा दिया जाता लेकिन इसमें एक साल से अधिक समय तक की देरी करना लापरवाही को दर्शाता है। उन्होंने पंजाब सरकार ने इस मामले में प्रभावित व्यक्तियों को 27 अगस्त 2021 से पहले मुआवजे की राशि जारी करने का निर्देश दिया।

जालंधर में सचिन जैन की हत्या के मामले में आरोपित अर्शप्रीत अभी फरार, पुलिस की आठ टीमें तलाश में जुटी

https://www.jagran.com/punjab/jalandhar-city-arshpreet-accused-in-sachin-jain-murdercase-absconding-in-jalandhar-21853654.html

जालंधर में किराना व्यापारी सचिन जैन की हत्या के मामले में पुलिस ने दो दिन बाद एक आरोपित दीपक निवासी आदमपुर की गिरफ्तारी दिखा दी। इसके साथ ही तीसरे आरोपित की भी पहचान सार्वजनिक कर दी। पुलिस के अनुसार साहिल पुत्र जनक राज निवासी राजनगर भी लूट की इस वारदात में शामिल था। हालांकि पुलिस ने अभी कोई आधिकारिक बयान जारी नहीं किया लेकिन सूत्रों का कहना है कि दूसरा आरोपित अर्शदीप सिंह भी पुलिस हिरासत में ही है। पुलिस तीनों का आपराधिक इतिहास खंगालने में जुटी है। जल्द ही बाकी दोनों की गिरफ्तारी भी दिखाकर घटना के राज से पर्दा उठाया जाएगा। डीसीपी गुरमीत सिंह ने बताया कि पुलिस की आठ टीमें आरोपितों की तलाश में जुटी हुई हैं। मुख्य आरोपित आदमपुर के हरीपुर निवासी दीपक को गिरफ्तार कर लिया है। आरोपित अर्शप्रीत सिंह उर्फ वड्डा प्रीत फरार है। दीपक से पूछताछ के बाद ही तीसरे आरोपित साहिल का पता चला।

परिजनों ने कपूरथला चौक पर दिया धरना, अस्पतालों के खिलाफ की कार्रवाई की मांग

सचिन जैन की हत्या के बाद एक तरफ जहां इलाके में दहशत है वहीं दूसरी तरफ बुधवार देर शाम दुकानदारों ने भगत सिंह चौक पर धरना प्रदर्शन किया। सचिन के घरवालों ने कारोबारियों के साथ रात को कपूरथला चौक पर भी धरना दिया। लोगों ने कैंडल जला सचिन को श्रद्धांजलि दी और कहा कि अगर सचिन को समय से इलाज मिल गया होता तो आज वह जिंदा होता। प्रदर्शन के कारण कपूरथला चौक पर जाम भी लगा रहा। परिजनों ने मांग की कि मामले में समय से इलाज न करने वाले अस्पतालों के खिलाफ कड़ी कार्रवाई होनी चाहिए।

कांग्रेस नेता ने की शिकायत

कांग्रेस नेता संजय सहगल ने राष्ट्रीय मानवाधिकार आयोग, राष्ट्रीय चिकित्सा आयोग, इंडिया मेडिकल एसोसिएशन, सीपी जालंधर, पंजाब राज्य अल्पसंख्यक आयोग को ट्विटर के माध्यम से शिकायत कर शहर के चार अस्पतालों के खिलाफ शिकायत की। ट्वीट में कांग्रेस नेता ने लिखा कि फायरिंग की घटना में गंभीर रूप से घायल सचिन को आपातकालीन चिकित्सा देने से मना करने वाले अस्पतालों के खिलाफ कार्रवाई करते हुए उनके लाइसेंस रद किए जाएं। शिकायत पंजाब अल्पसंख्यक आयोग से भी की गई है।

अमरोहा के चर्चित शीशपाल हत्याकांड की जांच करेगी एसआईटी

https://www.amarujala.com/uttar-pradesh/moradabad/sit-will-investigate-the-famoussheeshpal-murder-case-city-news-mbd3966027193 अमरोहा जनपद के करीब तीन साल पुराने चर्चित शीशपाल हत्याकांड की जांच के लिए एसआईटी (विशेष जांच दल) का गठन किया गया। एसएसपी मुरादाबाद पवन कुमार के नेतृत्व में बनाई गई टीम में एसपी अपराध/यातायात और सीओ कोतवाली को भी शामिल किया गया है। हत्या और हादसे के बीच उलझे इस केस का सच सामने लाने के लिए टीम को एक माह का वक्त दिया गया है। टीम घटनास्थल का निरीक्षण, वादी, प्रतिवादी और गवाहों व ग्रामीणों के बयान दर्ज करने के अलावा अन्य पहल्ओं पर जांच करने के बाद अपनी रिपोर्ट तैयार करेगी।

अमरोहा देहात थानाक्षेत्र के मेहम्दी की मढ़ैया निवासी संजीव कुमार की तहरीर पर नौ जून 2018 को पड़ोसी गांव दुर्गपुर निवासी गजेंद्र, भगवान सिंह और कपिल के खिलाफ हत्या (302) और सबूत मिटाना (201) और एससी-एसटी एक्ट में केस दर्ज कराया था। इसमें संजीव ने पुलिस को बताया था कि आरोपी उसके पिता को गन्ने के खेत में खाद डलवाने के लिए ले गए थे। वहां आरोपियों ने उनकी ट्रैक्टर से कुचल कर हत्या कर दी थी। इस मामले में पुलिस ने दो आरोपी भगवान सिंह और कपिल को गिरफ्तार कर जेल भेज दिया था, जबकि तीसरा आरोपी गजेंद्र फरार है। घटना के ढाई माह बाद केस की जांच संभल ट्रांसफर कर दी गई थी। अब तीसरे आरोपी गजेंद्र की ओर से राष्ट्रीय मानवाधिकार आयोग में प्रार्थना पत्र दिया गया है कि शीशपाल की मौत हादसे में हुई थी। हम लोगों को गलत फंसाया गया है। आयोग के आदेश पर डीआईजी शलभ माथुर ने इस मामले की जांच के लिए तीन सदस्यीय विशेष जांच दल का गठन किया है। दल का नेतृत्व एसएसपी पवन कुमार करेंगे। इसके अलावा एसपी यातायात/अपराध अशोक कुमार सिंह व सीओ कोतवाली इंदू सिद्घार्थ टीम में शामिल हैं। टीम को एक माह में जांच रिपोर्ट तैयार करनी है।

यह घटना अमरोहा जनपद में छह जून 2018 की है। नौ जून को रिपोर्ट दर्ज हुई थी। इस मामले में दो आरोपी जेल मेें बंद हैं। तीसरा आरोपी फरार है। आयोग के आदेश पर मामले की जांच के लिए एसआईटी का गठन किया गया है। इसमें एसएसपी मुरादाबाद पवन कुमार, एसपी यातायात अशोक कुमार सिंह और सीओ कोतवाली इंदू सिद्घार्थ हैं। शलभ माथुर, डीआईजी मुरादाबाद केस कोर्ट में विचाराधीन, दो आरोपियों के खिलाफ लग चुकी है चार्जशीट अमरोहा के चर्चित हत्याकांड की जांच करने के बाद पुलिस भगवान सिंह और कपिल के खिलाफ चार्जशीट कोर्ट में दाखिल कर चुकी है। जिसकी सुनवाई अमरोहा स्थित स्पेशल न्यायाधीश एससीएसटी एक्ट की अदालत में विचाराधीन है। 28 अगस्त 2018 को अमरोहा से संभल ट्रांसफर की गई थी जांच वादी पक्ष की ओर से इस मामले में अमरोहा पुलिस पर आरोपियों से हमसाज होने के आरोप लगाकर जांच किसी दूसरे जनपद से कराने की मांग की गई थी। तत्कालीन आईजी के आदेश पर जांच अमरोहा से संभल जनपद ट्रांसफर की गई थी। वर्तमान में सीओ सिटी संभल केस की जांच कर रहे हैं। मुरादाबाद के अस्पताल में मिला था शव, अज्ञात में भरा गया था पंचनामा मेहम्दी की मढ़ैया निवासी शीशपाल मजदूरी करता था। वह छह जून 2018 को पड़ोसी गांव दुर्शपुर निवासी गजेंद्र, भगवान सिंह और कपिल के गन्ने के खेत में खाद डालने गया था। इसके बाद वह नहीं लौटा था। शाम तक शीशपाल घर नहीं लौटा तो उसकी तलाश की गई थी, लेकिन कोई सुराग नहीं मिला। तीन दिन बाद अमरोहा की रजबपुर थाने की पुलिस की ओर से परिवार को जानकारी दी थी कि एक व्यक्ति घायल अवस्था में पड़ा मिला है। घायल को मुरादाबाद के

अस्पताल भेजा गया है। इस तरह करीब 72 घंटे बाद परिजनों को शीशपाल का शव मुरादाबाद के पोस्टमार्टम हाउस पर मिला था, लेकिन तब तक पुलिस अज्ञात में पंचनामा भर चुकी थी। हाईवे जाम करने के बाद दर्ज किया गया था हत्या का केस

मुरादाबाद में पोस्टमार्टम होने के बाद शीशपाल का शव गांव ले जाया गया तो परिजनों ने अमरोहा-अतरासी मार्ग पर शव रखकर जाम लगा दिया था। पुलिस ने शव हटाने की कोशिश की तो खूब हंगामा हुआ था। इसके बाद ही पुलिस ने आरोपियों के खिलाफ हत्या और सबूत मिटाने व एससीएसटी एक्ट में केस दर्ज किया था।

Punjab: Three children among five members of bonded labourers' family rescued in Amritsar

https://timesofindia.indiatimes.com/city/amritsar/five-members-of-bonded-labourersfamily-including-three-children-rescued-in-amritsar/articleshow/84653938.cms : Five members of a family including three young children, believed to be working as bonded labourers, were rescued by Bachpan Bachao Andolan (BBA) following a raid conducted on a dairy farm with the help of officials of civil and police administration on Thursday. Giving details Dinesh Kumar , Assistant Project Officer, Victim Assistance, BBA informed that the raid was conducted at a dairy situated at "64 Qillae", Fatehpur , near Amritsar on the directions of the National Human Rights Commission. Those rescued included Jasveer Singh , 23, his wife Baljit Kaur, 22, sons Gurjit Singh, 6, Fateh Singh 2 a daughter Reet Kaur, 4. Surprisingly Jasveer Singh was found tied to chains.

Jasveer Singh along with his wife Baljeet Kaur and three children resided in the dairy for past over five years, he said. The family was made to live in two rooms in the dairy and were not allowed to send their children to school. Giving details, he informed that Jasveer worked as 'bonded labourer' in the dairy of Mohinder Singh who had given an advance of Rs 10,000 to Jasveer in the year 2016 and was assured a monthly salary of Rs 3,000. The family's daily work included looking after and milking of 110 cows, scabbing the cattle shed besides other domestic work. The daily grind of the family began at 6 am to 3 pm and then from 4 pm to midnight. From 3 pm to 4 pm which was supposed to be the rest time, Jasveer was tied with shackles and whenever he had to go outside then his family was not allowed to leave the dairy. "Being a servant on call, Jasveer and his wife had to make themselves available round the clock to the employer", said Dinesh. The worst part was that when Jasveer would fall ill, the employer would deduct Rs 300 per day from his meager salary of Rs 3,000 a month. He informed that the alleged accused had fled during the raid at his dairy and the district administration was yet to file a FIR. Dinesh said BBA had also rescued a young boy who also worked in the dairy.

NHRC Panel Member Probing Bengal Violence Belongs To BJP ...

https://www.outlookindia.com/website/story/india-news-nhrc-panel-member-probingbengal-violence-belongs-to-bjp-mamata-banerjee/389108

West Bengal Chief Minister Mamata Banerjee has alleged that a member of the NHRC committee that visited the state to probe the violence belongs to the saffron party. "One NHRC member has turned out to be a BJP man. He was in the past a frontline ABVP official. I think he has merely gone by the BJP version and contributed his part to the report," Banerjee said.

She said that some sporadic incidents of violence had taken place in the state after the assembly polls but at that time, the Election Commission was in control of law and order.

In an indictment of the Trinamool Congress government, the committee, constituted by the NHRC on the order of the Calcutta High Court to investigate alleged human rights violations during post-poll violence, had said in its report that the situation in the state is a manifestation of "Law of Ruler" instead of "Rule of Law".

The TMC supremo said that the election results were declared on May 2 and till May 4, she was only heading a caretaker government and took full command after swearing-in on May 5.

"We had to undo the arbitrary transfer of officials by the EC during the polls and restored order by bringing back DMs, SPs and local level officers who know the areas," the chief minister said.

Wondering why the NHRC panel report submitted to the high court was leaked to the media, she said, "I won't say more on the issue as it is sub-judice but feel sad the way the BJP is destroying the sanctity of certain hallowed institutions."

Contrary to the claims, it was the BJP that had killed TMC members in its stronghold areas, she alleged.

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Provide Rs4L relief to patients given infected blood: NHRC

https://www.tribuneindia.com/news/punjab/provide-rs4l-relief-to-patients-given-infectedblood-nhrc-286928

The National Human Rights Commission (NHRC), in a letter issued to the Chief Secretary, has directed to provide a compensation of Rs 4 lakh each to the victims who were transfused HIV-positive blood at the Civil Hospital in Bathinda last year.

Notably, a seven-year-old thalassemic girl patient and another woman were transfused HIV-positive blood at the blood bank unit of the Civil Hospital. Later, owing to gross negligence on the part of the staff, five more patients were given this blood on different occasions thereby putting lives in danger.

In a letter to the Chief Secretary, NHRC Deputy Director Debindra Kundra said the matter of compensation to the victims was brought to the notice of the state government on previous occasions as well but nothing was done. The NHRC said the state government must provide a compensation of Rs 4 lakh each to two victims and also file a compliance report and details of payment made to it on or before August 27, 2021, failing which the commission would exercise its powers to ensure compliance of the directive.

The NHRC noted that it was negligence and a criminal act by the hospital staff that HIVpositive blood was given to patients. It further added a staff member of the blood bank unit deliberately invited an infected person for blood donation and transfused it to children and other patients to settle scores with the other staff members of the unit.

Hirakud land oustees stage stir before RDC

https://www.dailypioneer.com/2021/state-editions/hirakud-land-oustees-stage-stirbefore-rdc.html

T he land oustees of the Hirakud Dam project on Wednesday staged a dharna in front of the office of the RDC (ND) on a five- point charter of demands, including 10 decimals of homestead land to each family.

Sixty-five years back, about 26, 500 families were displaced from their parent lands and homes for a greater cause of construction of the Hirakud Dam project. But they are yet to get their legitimate dues as promised by the Government then, alleged Hirakud Bistapita Kalyan Samity president Sailabala Pradhan. Notably, more than 26, 000 families belonging to 365 villages got displaced due to the dam project. The reservoir spreads across a sprawling area of 937 sqkm that is approximately equal to 2.32 lakh acres. Out of this, 1.5 lakh acres belonged to the villagers and the rest was Government land of different categories including forest.

"While the Government acquired 1.5 lakh acres private land of 26, 500 families, it is reluctant to give 250 acres of land to them to make their homes," lamented Pradhan and many others who staged dharna here to get their 65 years old demand fulfilled. The other demands are displacement certificates to all land oustees, identification of the land oustees and their settlement in erstwhile MP and present Chhattisgarh State, payment of compensation in present rate to the left out persons etc. They gave a memorandum to the Chief Secretary of Odisha through the Secretary of RDC (ND) with request to fulfill their demands. Pradhan further lamented that although the Chairman of the National Human

Right Commission (NHRC), in January this year, has directed the Chief Secretary of Odisha to consider all these demands on priority basis within eight weeks, the latter denied having received such a letter. "But we have a copy of the letter addressed to the Chief Secretary of Odisha from NHRC on our demands," Pradhan claimed.

Journalists demand action against lady constable for assaulting a web media reporter

http://www.uniindia.com/journalists-demand-action-against-lady-constable-forassaulting-a-web-media-reporter/east/news/2456197.html

Several Journalists of the district today held a demonstration in front of the Collectorate here demanding action against a lady Constable for assaulting a web media reporter. The media persons demanded the District Collector to place the lady Constable under suspension, file a criminal case against her and to take action against her for not wearing masks while on duty. The Constable allegedly slapped and abused the reporter yesterday while he took a photograph of her not wearing a mask while on duty violating the covid protocols. The Journalists under the banner District Working Journalists Association in a memorandum submitted to Chief Minister Naveen Patnaik through the district collector demanded justice for the media people. The Reporters threatened to intensify their agitation if their demands were not met. The media people also locked the main gate of the Collector's office and detained all the five MLAs of the district for a brief period who came here to participate in a conference.

The MLAs were allowed to go after they assured to take up the matter with the district collector and SP of Kendrapada for taking action against the lady Constable. Sources said Bhimasen Sethy, the Reporter was assaulted after he clicked the photograph of Pinu Nayak, the lady Constable who was on duty not wearing a mask and put it on his social media site. Fuming over the issue the lady constable manhandled him and later slapped him in presence of police personnel and senior BJP leaders of the district who were agitating there.

Meanwhile, the district collector, Amrut Rituraj, said he would form a committee to probe the incident. The victim also lodged an FIR at Kendrapara Sadar police station on the alleged matter. IG of Police (CR) Narasingh Bhol also said he would conduct an inquiry to ascertain the veracity of the allegation and would take steps.. Sagar Kumar Jena, a human rights activist, prayed to NHRC to direct the Chief Secretary to collect a penalty of Rs two lakh from the Constable and pay it to the reporter as compensation and asked the SP to initiate action against the lady constable.

Calcutta High Court allows Bengal government to file affidavit on NHRC report

https://www.telegraphindia.com/west-bengal/calcutta-high-court-allows-bengalgovernment-to-file-affidavit-on-national-human-rights-commission-report/cid/1823565 Calcutta High Court on Thursday allowed the Bengal government to file an affidavit against a report submitted by a committee set up by the National Human Rights Commission on violence following the counting of votes on May 2.

When the case came up for hearing before a five-judge bench of the high court on Thursday, advocate-general Kishore Datta said the state government wanted to file an affidavit against the NHRC panel's report, which the court granted. The bench allowed the government time till Monday for filing the affidavit and fixed July 28 for hearing the case again.

In response to an earlier order by the court, the NHRC chairman had constituted an eight-member committee to visit the houses of alleged post-poll violence victims.

In the report submitted by the panel to the court, the government was accused of inaction and some Trinamul leaders, including a minister, were blamed for the violence.

The government and Trinamul dismissed the allegations and said the report was politically motivated.

Reacting to the report, chief minister Mamata Banerjee on Thursday said: "They (BJP) have no shame. The mother of a thief shouts the most.... "Post-poll violence", kichhu hoyni ekhaney (nothing happened here)! A handful of sporadic incidents, under the Election Commission of India... pre-poll, not post-poll. I am not going to say anything as the case is sub judice. Let the court decide."

Seeking to refute charges of the post-poll violence, Mamata added: "The law and order machinery had been under the commission till May 3. On May 4, the governor gave me as a caretaker the control, but I had no police at my disposal. Because everything had been changed by the commission, from the blocks to the districts. On May 5, I took the oath in the morning, after that, I undertook a total change of the set-up of the police and civil administration across the state, which could control all of Bengal."

During the hearing on Thursday, Priyanka Tibrewal, the counsel appearing for petitioners seeking a CBI probe into the post-poll violence cases, said: "My clients have sought CBI investigation into each incident of violence. After hearing the matter on July 28, the bench could decide whether the cases would be handed over to the central investigating agency."

Presiding judge of the division bench, Acting Chief Justice Rajesh Bindal, said alleged rape cases would not be scanned by the court as the names of the victims could not be made public. These cases would be directly handed over for probe to the investigating agency that the court would decide on.

NHRC panel member probing Bengal violence belongs to BJP: Mamata

https://www.business-standard.com/article/politics/nhrc-panel-member-probing-bengalviolence-belongs-to-bjp-mamata-121072201580 1.html

Claiming that the post-poll violence narrative of the BJP is concocted, West Bengal Chief Minister Mamata Banerjee on Thursday alleged that a member of the NHRC committee that visited the state to probe the violence belongs to the saffron party.

In an indictment of the Trinamool Congress government, the committee, constituted by the NHRC on the order of the Calcutta High Court to investigate alleged human rights violations during post-poll violence, had said in its report that the situation in the state is a manifestation of "Law of Ruler" instead of "Rule of Law".

"One NHRC member has turned out to be a BJP man. He was in the past a frontline ABVP official. I think he has merely gone by the BJP version and contributed his part to the report," Banerjee told a press conference.

She said that some sporadic incidents of violence had taken place in the state after the assembly polls but at that time, the Election Commission was in control of law and order.

The TMC supremo said that the election results were declared on May 2 and till May 4, she was only heading a caretaker government and took full command after swearing-in on May 5.

"We had to undo the arbitrary transfer of officials by the EC during the polls and restored order by bringing back DMs, SPs and local level officers who know the areas," the chief minister said.

Wondering why the NHRC panel report submitted to the high court was leaked to the media, she said, "I won't say more on the issue as it is sub-judice but feel sad the way the BJP is destroying the sanctity of certain hallowed institutions."

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